

THE ODISHA MINISTERS' SALARIES AND ALLOWANCES

(AMENDMENT) BILL, 2025.

A

BILL

FURTHER TO AMEND THE ODISHA MINISTERS' SALARIES AND ALLOWANCES ACT, 1952.

Be it enacted by the Legislature of the State of Odisha in

the Seventy-sixth Year of the Republic of India as follows:-

**Short title
and
Commencement.**

**1. (1) This Act may be called the Odisha Ministers' Salaries and
Allowances (Amendment) Act, 2025.**

**Amendment
of
section 3.**

**(2) It shall be deemed to have come into force on the 5th
day of June, 2024.**

**2. In section 3 of the Odisha Ministers' Salaries and Allowances
Act, 1952 (hereinafter referred to as the principal Act), for the
words "forty-one thousand rupees", "forty thousand five-hundred
rupees", "forty thousand rupees", "thirty-eight thousand rupees"
and "thirty-six thousand rupees", the words "one lakh rupees",**

**Odisha
Act 20
of
1952.**

"ninety eight thousand rupees", "ninety-six thousand rupees", "ninety-four thousand rupees" and "ninety-two thousand rupees" shall, respectively, be substituted.

Insertion of new section 3-A.

3. In the principal Act, after section 3, the following section shall be inserted, namely:—

"3A. The salary and allowances of Ministers shall be increased after every five years, commencing retrospectively from 5th June 2024, on the basis of Cost Inflation Index after ascertaining from Finance Department of the Government of Odisha."

Amendment of section 4.

4. For section 4 of the principal Act, the following section shall be substituted, namely:—

"4. There shall be paid to the Chief Minister, Deputy Chief Minister, Minister, Minister of State and Deputy Minister an allowance at the rate of "ninety-one thousand rupees", "eighty-nine thousand rupees", "eighty-seven thousand rupees", "eighty-five thousand rupees", and "eighty-three thousand rupees" respectively per mensem for the upkeep of a car."

Amendment of section 4-A.

5. For section 4-A of the principal Act, the following section shall be substituted, namely:—

"4-A. There shall be paid to the Chief Minister, Deputy Chief Minister, Minister, Minister of State and Deputy Minister a sumptuary allowance at the rate of "one lakh eighty-three thousand rupees", "one lakh eighty-one thousand rupees", "one lakh seventy-nine thousand rupees", "one lakh seventy-seven thousand rupees", and "one lakh seventy-five thousand rupees", respectively, per mensem."

Amendment of section 4-B.

6. In section 4-B of the principal Act, for the words "eight hundred rupees", the words "two thousand rupees" shall be substituted.

Amendment of section 5.

7. In section 5 of the principal Act, for the words "one thousand rupees", the words "two thousand rupees" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The Salary and Allowances of Ministers have remained static for last eight years.

Keeping in view the inflationary situation, and the recommendation of the Advisory Committee of Odisha Legislative Assembly, it is considered desirable to enhance the salary and allowances of Ministers.

The Bill seeks to achieve the above objectives.

**[Dr. MUKESH MAHALING]
MEMBER-IN-CHARGE**

Certified that Hon'ble Governor has recommended the Odisha Ministers' Salaries and Allowances (Amendment) Bill, 2025 for introduction and consideration of OLA as required under Article-207(3) of the Constitution of India.

**[Dr. MUKESH MAHALING]
MEMBER-IN-CHARGE**

ANNEXURE

[Extract from the Odisha Ministers' Salaries and Allowances Act, 1952 (Odisha Act 20 of 1952)]

Short title and Commencement	1. x x x x x x x x x x x x x
	2. x x x x x x x x x x x x x
Salary of Chief Minister, Deputy Chief Minister, Ministers, Minister of State, and Deputy Minister.	<p>3. There shall be paid to the Chief Minister, Deputy Chief Minister, Ministers, Minister of State and Deputy Minister, a salary at the rate of rupees "forty one thousand rupees", "forty thousand five hundred rupees", "forty thousand rupees", "thirty eight thousand rupees" and "thirty six thousand rupees" per month.</p>
Car Allowance.	<p>4. There shall be paid to each Minister an allowance of "seventeen thousand rupees" per mensem for the upkeep of a car.</p>
Sumptuary Allowances.	<p>4-A. There shall be paid to each Minister a sumptuary allowance of "forty thousand rupees" per mensem.</p>
Sitting Allowances	<p>4-B. There shall be paid to each Minister a sitting allowance for attending the Assembly of "eight hundred rupees" per day of sitting of the Odisha Legislative Assembly:</p> <p style="text-align: center;">x x x x x x x x x x x x</p>
Residence	<p>5. Each Minister shall, throughout his term of office and for a period of fifteen days immediately thereafter, be entitled without payment of rent, to the use of a furnished residence or in lieu thereof a house-rent allowance of one thousand rupees per day. No charge shall fall on the Minister personally in respect of the maintenance of a furnished residence provided to him.</p>